

STATEMENT

	Jan. 67	Feb. 67
(a) (i) No. of telegrams sent by post.	98146	81705
(ii) No. of telegrams posted in original.	43440	37883
(iii) No. of telegrams transferred to local offices BY-HAND.	49432	44421
(b) (i) Total No. of man hours employed for the purpose.	2536 Hours	1962 Hours
(ii) Total expenditure involved in the shape of salary and overtime.	8,991.26	7,033.56
(c) Average output per official per hour in respect of:		
(i) Messages fully copied and posted	12.5	
(ii) Messages posted in original	75.0	
(iii) Messages transferred by hand after keeping skeleton copies	30.0	

**Payment of Bonus Act, 1965**

124. **Shri Indrajit Gupta:**  
**Shri K. N. Pandey:**  
**Shri Vasudevan Nair:**  
**Shri E. Umanath:**  
**Shri Anrudhan:**  
**Shri K. M. Abraham:**  
**Shri V. Vishwanatha Monea.**  
**Shri Jyotirmoy Basu:**  
**Shri C. K. Chakrapani:**

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether the bipartite Committee on bonus appointed by the Standing Labour Committee has concluded its work;

(b) if so, whether any agreement has been reached on the proposals for the amendment of the Bonus Act, 1965; and

(c) if not, the steps Government propose to take to amend the Bonus Act in the light of the proposals made by the workers' organisations?

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi): (a) Yes, Sir.

(b) No, Sir.

(c) The matter will be considered by the Standing Labour Committee at its next Session which is proposed to be held on 25th April, 1967.

**Bharat Heavy Electricals, Ltd.**

125. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that the Hardwar Unit of the Bharat Heavy Electricals, Ltd. has not been implementing provisions of Certified Standing Orders; and

(b) whether the management recently signed an agreement with a Union, in contravention of the provisions of the Certified Standing Orders?

The Minister of Labour and Rehabilitation (Shri Jaisukhlal Hathi): (a) and (b). Enquiries are being made on the representations received. An answer will be placed on the Table of the House as soon as possible.

**Revision of D.A. in Public Sector Units**

126. **Shri Indrajit Gupta:** Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether it is a fact that D.A. revisions have been made in public sector units (except coal and steel) following such revisions for Central Government employees;

(b) whether any public sector unit has refused to revise the D.A. following the Gajendragadkar Commission Award on the grounds that it has im-